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CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

DATE OF ORDER : 20<sup>th</sup> JULY, 2012.

Original Application No. 43/2012 with MA No. 59/2012, 44/2012 with MA No. 60/2012, 45/2012 with MA No. 61/2012 and 46/2012 with MA No. 62/2012.

Mr. Sukhesh Bhati, counsel for applicants.

Mr. V.K. Vyas, counsel for respondent No. 1 to 3.

Heard.

Vide order dated 9.2.2012 of this Tribunal, the applicants in these OA were permitted to participate in the competitive examination on provisional basis. The main contention of the applicants in these cases is that they have not been regularized and hence not allowed to participate in the examination, whereas, persons junior to them were regularized, hence, they had been permitted to participate in the examination. It was thought fit to know the result of the examination in respect of the applicants, as the main issue could be considered only when they qualify in the examination. Accordingly, the respondents were directed to make available the results of the applicants. It is seen from the records that the Railway Board had uniformly fixed 60% in each paper as qualifying marks and none of the applicants before us, could meet this requirement. As such, leaving the main issue open, these OAs are dismissed as no purpose will be served since the applicants have failed in the examination. The official record/answer sheets produced by the respondents' representative, have been returned in sealed cover.

In view of the final decision in the O.A., the Misc. Application for modification of the interim order has become infructuous.

No order as to costs.

[B.K.Singh]  
Administrative Member

[Dr.K.B.S.Rajan]  
Judicial Member